

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

On dt. 26.7.04

Copies of order  
prepared for counsels  
for both sides.

26/7/04  
SC (S)

Order dated 26.7.2004

Heard Shri S.Das, learned counsel for the applicant and Shri U.B.Mehapatra, learned Addl. Standing Counsel appearing on behalf of the Respondents and perused the materials placed before us.

In this O.A. the applicant has ventilated his grievance to the effect that his legal dues for the past service with the National Building Construction Corporation, to which he was reported to have been deputed has not been settled so far. The Respondents by filing a counter have denied that they have not received any representation from the applicant in this regard. However, it has been stated by them that they are ready to consider the request of the applicant, provided that the applicant furnishes all the evidence on record in support of his case. They have also prayed to the Tribunal to pass necessary direction to the applicant to represent to the Ministry of Home Affairs in this regard.

We have also taken note of the rejoinder filed by the applicant.

As the Respondents have already made it clear that they are willing to consider the request of the applicant for clearing up all legal dues, if any, still pending, we hereby direct the applicant to submit a representation within a period of 60 days from the date of receipt of this order, to the Ministry of Home Affairs, Govt. of India, with all documentary evidence in support of his claim.

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Respondent No.1, on receipt of the representation if any, to be submitted by the applicant within the period specified above, will consider the same with utmost expedition and settle the claim, if any, and due and admissible, and shall also communicate their decision on the said representation to the applicant, within a period of 120 days from the date of receipt of such representation.

With the above observation and direction, this O.A. is disposed of. No costs.

*Indra*  
26/2  
VICE-CHAIRMAN  
*Chel*  
MEMBER (JUDICIAL)